

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.243/MP/2016**

Subject :Default in payment of RLDC Fees & Charges, Unscheduled Interchanges (UI) charges and Deviation charges and default in opening Letter of Credit towards the non-payment of UI and DSM charges by M/s. Vandana Vidyut Limited.

Date of hearing : 19.1.2017

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents :Vandana Vidyut Limited (VVL) and Others

Parties present :Ms. Pragya Singh, WRLDC  
Ms. Jayantika Singh, WRLDC  
Shri Aditya P. Das, WRLDC  
Shri MAK P Singh, WRLDC  
Shri S.S. Barpanda, NLDC

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed for non-compliance of the provisions of Regulation 10 of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 read with Regulation 25A of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) (Second Amendment) Regulations, 2013 by Vandana Vidyut Limited (VVL).

2. The representative of the petitioner further submitted that despite the Commission's direction dated 24.11.2015 in Petition No. 123/MP/2015, VVL is not liquidating the entire UI/deviation charges and RLDC fees and charges. The representative of the petitioner requested the Commission to direct PGCIL to disconnect generating station of VVL from the regional grid and initiate action against VVL under Section 142 of Electricity Act, 2003 for non-compliance of the provisions of the regulations and the Commission's direction.

3. After hearing the representative of the petitioner, the Commission admitted the petition and directed to issue notices to the respondents.

4. The Commission directed the petitioner to serve copy of the petition on the respondents immediately if already not served. The respondents were directed to file their replies by 15.2.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 28.2.2017. The Commission directed that due date of

filing the reply and rejoinder should be strictly complied with.No extension shall be granted on that account.

5. The petition shall be listed for hearing on 9.3.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**